

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 13/81 SCHEDULED TO BE HELD ON 25.09.2012 BUT ACTUALLY HELD ON 05.10.2012.

The Meeting No. 13/81 of Norms Committee-II was held on 05.10.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.K. Funda, AD	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:closed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:
	Decision : : NC presumed that ratification of the above AA is not required as RA has not forwarded hard copy of application after several reminders. The case may be treated as closed.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:06.11.2012
	Decision :NC decided to send a letter to RA for report whether the above licence has been surrendered by the firm or not. The case stands deferred and to be relisted on 06.11.2012.			

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:06.11.2012
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			

4	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:06.11.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 06.11.2012.			

5	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(68)/2011-IPHW dated 26.09.2012 as under:-

S. No.	Import Item	Quantity allowed (kgs)	Wastage allowed(%)
1	Copper Wire Rod/ Cathode Electric Grade	730750.221	1%
2	Tinned Copper/Copper Wire Rod/Cathode Electric Grade	36453.476	1%
3	HDPE/MDPE Insulation Compound Insulating/Sheathing/Jacketing Material	80979.417	2%
4	PVC Resin Suspension Grade	202667.950	2%
5	Plasticizer (PVC)DOP/DIDP/ TOTM/DPHP/CP Wax/Platinol	101300.789	2%
6	Filler (Calcium Carbonate/Alumina/Talc/ Kaoline)	33766.777	2%
7	LSOH compound Sheathing/ Jacketing Material	104862.735	2%
8	LDPE/LLDPE Sheathing/Jacketing Material Compound	2416.380	2%

RA may take necessary action accordingly.

6	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:06.11.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			

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Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B)/337 dated 26.09.2012 as under:-

Export Product 1 : 80 MVAR, 420 KV, 3 Phase, Bus Reactor with MS tank and transformer oil - 1 No. (Net Weight per unit – 140729 kg)

Import Items :

Sl . No.	Items	Quantity allowed per unit of EP
1.	CRGO steel sheet	41575 kg with 5% wastage
2.	Copper wire Rods	12376 kg with 1% wastage
3.	PCB	1400 kg with 5% wastage
4.	TOBS	41135 kg with 5% wastage

Export Product 2 : 50 MVAR, 420 KV, 3 Phase, Bus Reactor With 145 KV NGR, MS tank and transformer oil – 6 Nos. (Net Weight per unit – 114721 kg)

Import Items :

Sl. No.	Items	Quantity allowed per unit of EP
5.	CRGO steel sheet	27508 kg with 5% wastage
6.	Copper wire Rods	9968 kg with 1% wastage
7.	PCB	1400 kg with 5% wastage
8.	TOBS	36572 kg with 5% wastage

Export Product 3 : 125 MVAR, 420 KV, 3 Phase, Bus Reactor With MS tank and transformer oil – 2 Nos. (Net Weight per unit – 193175 kg)

Import Items :

Sl. No.	Items	Quantity recommended per unit of EP
9.	CRGO steel sheet	69407 kg with 5% wastage as applied by firm
10.	Copper wire Rods	14430 kg as applied by firm
11.	PCB	1800 kg with 5% wastage
12.	TOBS	51500 kg with 5% wastage as applied by firm

RA may take necessary action accordingly.

8	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:06.11.2012
	Decision :NC observed that reply given by the firm is not proper hence decided to send a letter to firm to submit point wise reply to the query of DIPP. The case stands deferred and to be relisted on 06.11.2012.			

9	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:06.11.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			

10	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:06.11.2012
	Decision :NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 06.11.2012.			

11	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(53)/2011-ME dated 03.09.2012 as under:- Taking clue from SION C-1575/1625, the import is allowed as 1.06 Kg/Kg of content of copper in export product. The description of export product is also amended as Copper Ingot/Continuous Cast Copper wire rod. R/A may take suitable consequential action accordingly.			

12	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.10.2012 as under:-			

1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :

1	Copper Conductor, PVC Insulated, Unarmoured Cables upto 1100V/LT		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 C X 25 mm2	59394	20,792
b	1 C X 50 mm2	2115	1,124
c	1 C X 70 mm2	1947	1,861
d	1 C X 120 mm2	1300	1,792
	TOTAL	64756	25, 569

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

2	Copper Conductors XLPE Insulated, armoured, PVC Sheathed Cable upto 1100 V/L.T.		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	5 C X 10 mm2	250	284
b	3 C X 2.5 mm2	1800	614
c	3 C X 4 mm2	2500	1042
d	3 C X 6 mm2	500	263
e	4 C X 25 mm2	350	634

f	4 C X 150 mm2	400	3411
g	4 C X 50 mm2	800	2366
	TOTAL	6600	8614

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

3	Copper Conductors XLPE Insulated , PVC Sheathed, unarmoured Cables upto 1100 V/L.T.		
	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	3 C X 4 mm2	2400	781
b	3 C X 6 mm2	1400	587
c	3 C X 10 mm2	2300	1354
	TOTAL	6100	2722

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

4	Copper Conductors , XLPE Insulated, Lead Alloy Screened, PVC Sheathed, armoured Cable upto 1100 V/L.T.		
	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	3 C X 4 mm2	28200	39922
b	3 C X 6 mm2	18600	29686
c	3 C X 16 mm2	1400	3301
d	3 C X 10 mm2	3200	6468
e	4 C X 50 mm2	3900	20778
	TOTAL	55300	100155

5. Quantity of import item at S.No.1 i.e. Copper Wire Rod/cathode may be allowed as under:

- For export products at Sl Nos. 1(a), 1(b) , 1(c)&1(d) as 216 Kgs./km, 430 Kgs./km, 610 Kgs./km & 1026 Kgs./km respectively as applied for by the firm.
 - For export products at Sl Nos. 2(a), 2(b) , 2(c), 2(d), 2(e), 2(f) & 2(g) as 425 Kgs./km, 65 Kgs./km, 96 Kgs./km, 155 Kgs./km, 840 Kgs./km, 5120Kgs./km & 1660 Kgs./km respectively as applied for by the firm.
 - For export products at Sl Nos. 3(a), 3(b) & 3(c) as 110.94 Kgs./km, 166.4 Kgs./km & 277.37 Kgs./km respectively as per Engineering Table No. 5.
 - For export products at Sl Nos. 4(a), 4(b) , 4(c), 4(d) & 4(e) as 106.87 Kgs./km, 159.97 Kgs./km, 419.15 Kgs./km, 269.56 Kgs./km & 1656.4 Kgs./km respectively as applied for by the firm.
6. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 2,3 & 4.
7. Quantity of import item at S.No.3 i.e. Lead Ingot may be allowed as 1.02kgs/kg content in the Export products at Sl. No. 4.
8. Quantity of import item at S.No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2, 3&4.
9. Quantity of import item at S.No.5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2, 3&4
10. Quantity of import item at S.No.6 i.e. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 2 &4.

R/A may take suitable consequential action accordingly.

13	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:06.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.11.2012.			

14	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:06.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.11.2012.			

15	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:06.11.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			
16	Case No.:2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:06.11.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 06.11.2012.			
17	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:06.11.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			
18	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:06.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.11.2012.			
19	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:06.11.2012
	Decision :NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 06.11.2012.			
20	Case No.:19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Reject
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:
	Decision :NC observed that reply of the firm has not been received despite several reminders. Hence NC decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			
21	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:06.11.2012
	Decision : NC observed that reply submitted by the firm is not complete hence decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.10.2012 as under:- 1. Net weight per KM of each Export product. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Voltage rating of cables The case stands deferred and to be re-listed on 06.11.2012.			
22	Case No.:6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Reject
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:
	Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:- This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. NC-II in its meeting decided to take similar action and thus rejected this case.			

R/A may take necessary action accordingly.

23	Case No.:15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Reject
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:
	Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:- This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. NC-II in its meeting decided to take similar action and thus rejected this case. R/A may take necessary action accordingly.			

24	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:06.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 06.11.2012.			

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Case No.:12/43/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
HQ File :01/81/050/00377/AM12/	RLA File :03/94/040/00505/AM12/	Lic.No/Date:0310664666 14.11.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B)/336 dated 26.09.2012 as under :- Export Product : 25 MVAR, 230 KV, 3 Phase Shunt Reactor with MS tank and transformer oil – 3 Nos. (Net Weight per unit – 54493 kg)			
Import Items :			
Sl. No.	Items	Quantity recommended per unit of EP	
1.	CRGO steel sheet	15000 kg with 5% wastage	
2.	Copper wire Rods	2018 kg with 1% wastage	
3.	PCB	716 kg with 5% wastage	
4.	TOBS	12000 kg with 5% wastage as applied by the firm	
5-11, 13 & 14	Components	Net to net as per condition of GN-4 for engineering products	
12	Shock Recorder	Deleted as it is not part of the reactor	
R/A may take suitable consequential action accordingly.			

26	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:06.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

27	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:06.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.11.2012.			

28	Case No.:30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2012	Status:Reject
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			25.09.2012	
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 02.12.2011	Defer Date:
	Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:- This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. NC-II in its meeting decided to take similar action and thus rejected this case. R/A may take necessary action accordingly.			
29	Case No.:7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.10.2012 as under:- The Advance Authorization is ratified as under on repeat basis as per Advance Authorization No.0310605465 dated 09.12.2010 ratified in Norms Committee Meeting No. 13/81 dated 21/06/2011: 1. Total net weight of 150 MT may be added with the quantity of export product. 2. Word "upto" given in the description of Export Product may be deleted. 3. Quantity of import item at SI No 1 may be allowed as 130.15 MT inclusive of 2 % wastage. 4. Quantity of import item at SI No 2 may be allowed as 1.285 MT inclusive of 2 % wastage. 5. Quantity of import item at SI No 3 may be allowed as 15.66 MT inclusive of 2 % wastage. 6. Quantities of import items at SI No 4 & 5 may be allowed as 9750 Nos& 19250 Nos. respectively on net to net basis with accountability clause. 7. The quantities of import items at S.No.6 to 10 may be allowed as 1.02 Kgs/Kg Content in the export product. R/A may take suitable consequential action accordingly.			
30	Case No.:21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Reject
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			
31	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:06.11.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			
32	Case No.:17/1/81-ALC2/2012	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM12/	RLA File :05/23/040/00381/AM12/	Lic.No/Date:0510314082 10.01.2012	Defer Date:06.11.2012
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 06.11.2012.			
33	Case No.:13/1/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00542/AM12/	RLA File :05/24/040/00414/AM12/	Lic.No/Date:0510317704 14.02.2012	Defer Date:06.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
34	Case No.:9/1/81-ALC2/2012	Party Name:MAGPPIE INTERNATIONAL LTD ,(FORMERLY KNOWN AS	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00538/AM12/	RLA File :05/24/040/00417/AM12/	Lic.No/Date:0510317784 15.02.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.11.2012.			
35	Case No.:14/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00543/AM12/	RLA File :09/24/040/00436/AM12/	Lic.No/Date:0910051342 17.02.2012	Defer Date:06.11.2012
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 06.11.2012.			
36	Case No.:1/1/81-ALC2/2012	Party Name:PRITHVI METALS PVT LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM12/	RLA File :07/24/040/00421/AM12/	Lic.No/Date:0710086536 23.02.2012	Defer Date:06.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 06.11.2012.			
37	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:06.11.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			
38	Case No.:3/1/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00532/AM12/	RLA File :03/94/040/01046/AM12/	Lic.No/Date:0310684387 01.03.2012	Defer Date:06.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
39	Case No.:7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.10.2012 as under:- Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			
40	Case No.:5/1/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00534/AM12/	RLA File :05/24/040/00445/AM12/	Lic.No/Date:0510320088 14.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.10.2012 as under:- 1. Net weight of export products at Sl. No. 1, 2, 3, 4, & 5 may be specified as 21420 Kgs., 20895 Kgs., 21210 Kgs., 45216Kgs. & 39690 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 150081.69 Kgs. inclusive of a wastage of 6% after taking clue from SION at S.No.C-1959. 3. Import item at S.No.2 may be allowed on net to net basis with accountability clause and accordingly quantity of this item may be allowed as 7,60,500 Nos. (6845 Kg.) R/A may take suitable consequential action accordingly.			
41	Case No.:2/10/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM13/	RLA File :07/24/040/00017/AM13/	Lic.No/Date:0710087901 26.04.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			
42	Case No.:4/8/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved

	HQ File :01/81/050/00127/AM13/	RLA File :04/24/040/00001/AM13/	Lic.No/Date:0410136015 01.05.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(189)2011-ME dated 10.09.2012 as under:- 1. Item of import at SI No 01 is allowed as 10396 Kg with 13% wastage, (0.46 x 1.13 x 20000) 2. Items of import at SI No 02 is allowed as 36720 Kg with 8% wastage, (1.7 x 1.08 x 20000) 3. Other items as Rivets, Nuts and cable assy, being components are allowed as applied for. R/A may take suitable consequential action accordingly.			
43	Case No.:3/10/81-ALC2/2012 HQ File :01/81/050/00198/AM13/	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED RLA File :05/23/040/00063/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0510329857 17.07.2012	Status:Deferred and Re-indexed Defer Date:06.11.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 06.11.2012.			
44	Case No.:4/10/81-ALC2/2012 HQ File :01/81/050/00199/AM13/	Party Name:DEE DEVELOPMENT ENGINEERS LTD. RLA File :05/23/040/00134/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0510329855 17.07.2012	Status:Transfer Defer Date:
	Decision : NC decided to transfer the case to DES-I Section as export product is equipment for power plant.			
45	Case No.:1/10/81-ALC2/2012 HQ File :01/81/050/00196/AM13/	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD. RLA File :31/83/040/00072/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:3110055080 24.07.2012	Status:Deferred and Re-indexed Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			
46	Case No.:28/13/81-ALC2/2012 HQ File :01/81/050/00287/AM13/	Party Name:MAHENDRA INDUSTRIES RLA File :07/24/040/00193/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0710089980 31.07.2012	Status:Deferred and Re-indexed Defer Date:06.11.2012
	Decision :NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
47	Case No.:5/13/81-ALC2/2012 HQ File :01/81/050/00264/AM13/	Party Name:ASAWA INSULATION PVT. LTD. RLA File :03/94/040/00183/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0310703691 01.08.2012	Status:Deferred and Re-indexed Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
48	Case No.:15/13/81-ALC2/2012 HQ File :01/81/050/00274/AM13/	Party Name:LARSEN & TOUBRO LIMITED RLA File :03/95/040/00283/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0310703729 01.08.2012	Status:Deferred and Re-indexed Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
49	Case No.:30/13/81-ALC2/2012 HQ File :01/81/050/00289/AM13/	Party Name:IMAGE LABELS PVT.LTD., RLA File :07/24/040/00181/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0710090014 02.08.2012	Status:Deferred and Re-indexed Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 06.11.2012.			
50	Case No.:35/13/81-ALC2/2012 HQ File :01/81/050/00294/AM13/	Party Name:PEARL INSULATIONS PVT. LIMITED RLA File :07/24/040/00196/AM13/	Meet No/Date:13/81-ALC2/2012 25.09.2012 Lic.No/Date:0710090048	Status:Deferred and Re-indexed Defer Date:06.11.2012

			03.08.2012	
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
51	Case No.: 32/13/81-ALC2/2012	Party Name:THERMON HEAT TRACERS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00291/AM13/	RLA File :31/83/040/00081/AM13/	Lic.No/Date:3110055283 06.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
52	Case No.: 5/10/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM13/	RLA File :05/24/040/00188/AM13/	Lic.No/Date:0510331659 08.08.2012	Defer Date:06.11.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- 1. Information in respect of item at Sl. No. 5& 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 06.11.2012.			
53	Case No.: 4/13/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM13/	RLA File :13/24/040/00025/AM13/	Lic.No/Date:1310040655 08.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
54	Case No.: 6/13/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00265/AM13/	RLA File :13/24/040/00024/AM13/	Lic.No/Date:1310040656 08.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
55	Case No.: 17/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM13/	RLA File :03/95/040/00279/AM13/	Lic.No/Date:0310704528 08.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
56	Case No.: 19/13/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM13/	RLA File :31/83/040/00086/AM13/	Lic.No/Date:3110055325 08.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
57	Case No.: 20/13/81-ALC2/2012	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM13/	RLA File :31/83/040/00091/AM13/	Lic.No/Date:3110055333 08.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
58	Case No.: 3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

59	Case No.:22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DOT for comments. The case stands deferred and to be relisted on 06.11.2012.			
60	Case No.:36/13/81-ALC2/2012	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Approved
	HQ File :01/81/050/00295/AM13/	RLA File :02/24/040/00039/AM13/	Lic.No/Date:0210180827 09.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and as per written comments of MSME vide U.O. No. 30(232)2011-ME dated 05.10.2012 as under:- The import is allowed as 232.78 MT with 3% wastage. R/A may take suitable consequential action accordingly.			
61	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 06.11.2012.			
62	Case No.:33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DOT for comments. The case stands deferred and to be relisted on 06.11.2012.			
63	Case No.:18/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM13/	RLA File :03/95/040/00258/AM13/	Lic.No/Date:0310705707 21.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
64	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:06.11.2012
	Decision : NC noted that both import and export product are same. Hence NC decided to send a letter to firm to clarify the above and furnish details of manufacturing process involved in the above case. The case stands deferred and to be relisted on 06.11.2012.			
65	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be relisted on 06.11.2012.			
66	Case No.:2/13/81-ALC2/2012	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00261/AM13/	RLA File :03/95/040/00357/AM13/	Lic.No/Date:0310706076 23.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			
67	Case No.:23/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00282/AM13/	RLA File :04/24/040/00104/AM13/	Lic.No/Date:0410139053 23.08.2012	Defer Date:06.11.2012

Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.

68	Case No.: 34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be relisted on 06.11.2012.			

69	Case No.: 25/13/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM13/	RLA File :05/23/040/00181/AM13/	Lic.No/Date:0510332590 27.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 06.11.2012.			

70	Case No.: 29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

71	Case No.: 24/13/81-ALC2/2012	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00283/AM13/	RLA File :05/23/040/00178/AM13/	Lic.No/Date:0510332723 28.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

72	Case No.: 27/13/81-ALC2/2012	Party Name:B.C. POWER CONTROLS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM13/	RLA File :05/23/040/00154/AM13/	Lic.No/Date:0510332857 28.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

73	Case No.: 16/13/81-ALC2/2012	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM13/	RLA File :03/94/040/00404/AM13/	Lic.No/Date:0310706823 29.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

74	Case No.: 21/13/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM13/	RLA File :34/24/040/00145/AM13/	Lic.No/Date:3410035020 29.08.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 06.11.2012.			

75	Case No.: 7/13/81-ALC2/2012	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM13/	RLA File :03/95/040/00220/AM13/	Lic.No/Date:0310708054 06.09.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			

76	Case No.: 10/13/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM13/	RLA File :05/24/040/00217/AM13/	Lic.No/Date:0510334027 07.09.2012	Defer Date:06.11.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.

77	Case No.:8/13/81-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00267/AM13/	RLA File :08/24/040/00145/AM13/	Lic.No/Date:0810114821 07.09.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			

78	Case No.:9/13/81-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM13/	RLA File :08/24/040/00183/AM13/	Lic.No/Date:0810114823 07.09.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			

79	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			

80	Case No.:12/13/81-ALC2/2012	Party Name:ANGELIQUE INTERNATIONAL LTD.	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM13/	RLA File :05/23/040/00199/AM13/	Lic.No/Date:0510334458 12.09.2012	Defer Date:06.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.11.2012.			

81	Case No.:13/13/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2012 25.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM13/	RLA File :05/24/040/00205/AM13/	Lic.No/Date:0510334469 12.09.2012	Defer Date:06.11.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be relisted on 06.11.2012.			

82	Case No.:14/13/81-ALC2/2012	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED
	HQ File :01/81/050/00273/AM13/	RLA File :05/24/040/00218/AM13/
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and	

Offline 25.09.2012

Sl. No 207

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 13/81	F.No.01/81/050/020/AM09/DES-II
Dated:25.09.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : NC decided to remind the firm to correctly furnish the following information to DHI under intimation to this office:-

1. Process of manufacturing the welding machine, the export product.
2. Total weight of (a) Export Product (b) Imported inputs (c) Indigenous inputs.

The case stands deferred and to be relisted on 06.11.2012.

SI No. 208

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 13/81	F.No.01/81/162/970/AM12/DES-II
Dated:25.09.2012	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision :The case is under examination of DIPP. The case stands deferred and to be relisted on 06.11.2012.

SI No. 209

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 13/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:25.09.2012	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision :NC decided to send a letter to firm to submit following information:

1. Details of export and import done till date for each consignment width wise.

The case stands deferred and to be relisted on 06.11.2012.

SI No. 210

CASE NO. AR- 04	M/s Addi Alloys Ltd.
Meeting No. 13/81	F.No. 1/81/50/139/AM11/DES-II
Dated:25.09.2012	Advance Licence No. 3010067741 dated 20.6.2010

Decision :NC decided to modify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2010- TW dated 28.09.2012 as under:-

The description of import is amended as under:-

“ Non-cobalt grade High Speed Steel melting scrap having tungsten 6% max., molybdenum 5% max., vanadium 2% max. and Chromium 4.5% max.”

The quantity of import remains same as recommended earlier.

R/A may take suitable consequential action accordingly.

SI No. 211

CASE NO. AR- 29	M/s N.R.D. Collection, Moradabad
Meeting No. 13/81	F.No. 1/81/162/886/AM12/DES-II
Dated:25.09.2012	Advance Licence No. 0510309752 dated 29.11.2011
	Request for amendment in export product.

Decision : NC observed that the item can be manufactured by the use of imported product and therefore DIPP may decide the norms for the same. The case stands deferred and to be relisted on 06.11.2012.

SI No. 212

CASE NO. AR- 15	M/s. Rajhans Impex , Jamnagar
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Meeting No. 13/81	F.No.01/80/50/242/AM12/DES-II
Dated:25.09.2012	Advance Licence No. i.2410032434 dtd 21.6.11 ii.2410033360 dtd 17.8.2011 iii 2410032435 dtd 21.6.2011 iv. 2410034453 dtd 03.11.2011

Decision : NC decided to maintain its earlier decision in r/o above advance authorizations and reject the request of firm for modification of norms as per written comments of DIPP vide U.O. dated 05.10.2012.

R/A may take suitable consequential action accordingly.

SI No. 213

CASE NO. AR- 38	M/s Avon Tubetech Pvt. Ltd.
Meeting No. 13/81	F.No. 1/81/50/25/AM13/DES-II
Dated:25.09.2012	Advance Licence No. 0510319962 dated 13.03.2012

Decision :NC decided to modify the norms of above AA as under:-

1. Words "Finished) is to be prefixed with the description of export item.
2. Quantity of import item namely "Seamless steel tubes" is allowed as applied for i.e. 215 MT inclusive of 4.9% wastage.

R/A may take suitable consequential action accordingly.

SI No. 214

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 13/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:25.09.2012	Advance Licence No. 0510219112 dated 08.04.2008

Decision :The case is under examination of DIPP. The case stands deferred and to be relisted on 06.11.2012.

SI no. 215

CASE NO. AR- 40	M/s Alstrong Enterprises
Meeting No. 13/81	F.No. 01/81/50/00211/AM11/DES-II
Dated:25.09.2012	Advance Licence No. 0510267939 dated 12.07.2010

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.10.2012 as under:-

1. Description and quantities of export products may be specified as under:

Sl. No.	Description	Quantity (Sq. Mtrs.)	Net Export Weight (Kgs.)
1	4 MM Aluminium Composite Panels, Coil Thickness 0.25 MM	4647	23398
	4 MM Aluminium Composite Panels, Coil Thickness 0.40 MM	4647	25782
	4 MM Aluminium Composite Panels, Coil Thickness 0.50 MM	4647	27371

2	3 MM Aluminium Composite Panels, Coil Thickness 0.25 MM	4647	18751
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2. Words "Thickness 0.25 MM/040 MM/0.50 MM" may be suffixed the description of import item at Sl. No. 1 and its quantity may be allowed as 36319Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No.2 i.e. LDPE Granules (Reprocessed) may be allowed as applied for i.e. 25742.7Kgs.
4. Import item at Sl. No. 3 i.e. LDPE Granules (Reprocessed) may be deleted as requested by the firm.
5. Description of import item at Sl. No. 4 may be amended as "Adhesive Film 50 Microns" and its quantity may be allowed as 1952Kgs. (39035 Sq. mtrs.) inclusive of 5 % wastage.
6. Words " 80 Microns" may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 1487 Kgs(18588 Sq. Mtrs.) on net to net basis as applied for by the firm.

R/A may take suitable consequential action accordingly.

SI No. 216

CASE NO. AR- 41	M/s Consolidated Coin Co. (P) Ltd.
Meeting No. 13/81	F.No. 01/81/50/452/AM12/DES-II
Dated:25.09.2012	Advance Licence No. 0510311830 dated 20.12.2011

Decision :NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 05.10.2012 as under:-

Keeping in view that " Nickel Full Plates Ni. 99.9 %" is another name of "Nickel Cathodes Ni. 99.9 %" and that firm had already imported this item prior to ratification of Advance Authorisation, indicating t R/A may take suitable consequential action accordingly.

SI No. 217

CASE NO. AR- 42	M/s Vijai Electricals Ltd.
Meeting No. 13/81	F.No. 01/81/50/357/AM08/DES-II
Dated:25.09.2012	Advance Licence No. 0910031784 dated 15.10.20007

Decision :As per recommendation of representative of DHI present in the meeting and based on Central Excise certificate dated 11.05.2012 enclosed with the representation, NC decided to modify the norms of above AA as u

1 Description of export product may be suffixed with " each weighing 292.6 kg and containing 266 kg of relevant imported material"

R/A may take suitable consequential action accordingly.

SI No. 218

CASE NO. AR- 43	M/s Vijai Electricals Ltd.
Meeting No. 13/81	F.No. 01/81/50/374/AM12/DES-II
Dated:25.09.2012	Advance Licence No. 0910048772 dated 14.09.2011

Decision :NC observed that case is under examination of DHI. The case stands deferred and to be relisted on 06.11.2012.

PART - C – DEFERRED

S.No. 48

CASE NO. C- 08	Reference received from Ministry of Steel
Meeting No. 10/81	F.No.01/81/162/246/AM13/DES-II
Dated:14.08.2012	Modification of existing SION C-469 and fixation of two new SIONs for Colour Coated Steel Sheets /Strip.

Decision :NC decided to withdraw the case as decision in r/o above case has already been finalised in previous NC meeting.

S.No.49

CASE NO. C- 12	M/s. Bharti Shipyard Ltd.
Meeting No. 12/81	F.No.01/81/162/255/AM'13/DES-II
Dated:11.09.2012	Fixation of wastage norms in r/o M/ Bharti Shipyard Ltd., an 100% EOU unit

Decision :NC decided to defer the case and the case is to be relisted on 06.11.2012.
